

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5183-5184/2014

(Arising out of impugned final judgment and order dated 02/08/2013 in CRLA No. 4702/2007 and CRLA No. 6109/2007 passed by the High Court of Uttar Pradesh at Allahabad)

SURYA NARAYAN MISHRA

Petitioner(s)

VERSUS

STATE OF U.P & ANR.ETC.

Respondent(s)

(office report for directions)

Date : 10/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s) Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Mr. Vikas Bansal, Adv.
 Mr. Aishwarya Pathak, Adv.
 Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As a last chance, learned counsel for the petitioner is granted four weeks' time to furnish fresh addresses of respondent no.2 in SLP (Crl.) No. 5183 of 2014 and respondent nos. 2 to 4 in SLP (Crl.) No. 5184 of 2014.

List thereafter.

(RASHI GUPTA)
Sr.P.A.

(PARDEEP KUMAR)
AR-cum-PS